

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal(C) No(s). 11268-11270/2026

[Arising out of impugned final judgment and order dated 10-12-2025 in LPA No. 47/2025 10-12-2025 in LPA No. 48/2025 10-12-2025 in LPA No. 49/2025 passed by the High Court of Judicature at Madras]

THE SOUTH INDIA MUSIC COMPANIES ASSOCIATION & ANR. Petitioner(s)

VERSUS

ASHIT KUKIAN & ANR.
FOR ADMISSION

Respondent(s)

Date : 24-04-2026 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Arjun Krishnan, AOR
Mr. M.v. Swaroop, Adv.
Mrs. Devadharshini, Adv.

For Respondent(s) :Mr. Abhishek Malhotra, Sr. Adv.
Ms. Srishti Gupta, Adv.
Mr. Kartikay Dutta, Adv.
Ms. Anukriti Trivedi, Adv.
Ms. Anjali Singariya, Adv.
Ms. Sonali Jain, AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Sagar Chandra, Adv.
Ms. Vanshaja Shukla, AOR
Ms. Srijan Uppal, Adv.
Ms. Mehek Dua, Adv.
Ms. Saakshi Khandelwal, Adv.
Ms. Stuti Jain, Adv.
Ms. Dhanya S Krishnan, Adv.
Mr. Raghav Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment(s) and order(s) of the High Court; hence, the special leave petitions are dismissed.
2. Pending interlocutory application(s), if any, shall stand disposed of.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)